



2026:AHC:12841

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 44977 of 2025

Deepak And 2 Others

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	: Rajesh Kumar, Saurabh Yadav
Counsel for Opposite Party(s)	: G.A.

Court No. - 68

HON'BLE ASHUTOSH SRIVASTAVA, J.

Heard Shri Saurabh Yadav, learned counsel for the applicants, Shri Arimardan Yadav, learned AGA for the State-Respondent and perused the record.

This bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023 has been moved on behalf of the accused-applicants- Deepak, Sankit and Rajeev, seeking enlargement on bail in Case Crime / F.I.R No. 415 of 2025, under Sections 191(2), 191(3), 190, 109(1), 352, 351(3) of the Bharatiya Nyaya Sanhita, 2023, and Section 7 of Criminal Law Amendment Act, Police Station Junawai, District Sambhal.

Learned counsel for the applicants argued that the accused-applicants are innocent. They have been falsely implicated in this very case crime number and are languishing in jail since 08.11.2025. Learned counsel for the applicants submits that similarly circumstanced co-accused Babloo, Bhuvnesh and Ankit, have already been enlarged on bail by the Co-ordinate Bench of this Court *vide* orders dated 12.01.2026 in Criminal Misc. Bail Application No. 44195 of 2025. He submits that the applicants have no criminal antecedent to their credit. He further submits that there is no likelihood of their fleeing from course of justice or tampering with evidence in case of release on bail. Hence, bail has been prayed for.

Per contra learned A.G.A. has opposed the prayer for bail of the applicants, but could not dispute the aforesaid fact. Considering all above facts and circumstances, the nature of accusations, severity of the punishment in the case of conviction and nature of supporting evidence, reasonable

apprehension of tampering with the witness and *prima facie* case, but without commenting on merit of case, a case for bail is made out.

Accordingly, the bail application is ***allowed***.

Let the accused-applicants, **Deepak, Sankit and Rajeev**, involved in above mentioned case crime number be released on bail, on their executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

1. The applicants will not tamper with the evidence.
2. The applicants will not indulge in any criminal activity.
3. The applicants will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.
4. The applicants will appear regularly on each and every date fixed by the trial court, unless their personal appearance is exempted through counsel by the court concerned.

In the event of breach of any of the aforesaid conditions, the court below will be at liberty to proceed to cancel their bail.

January 19, 2026
Vinod.

(Ashutosh Srivastava,J.)